

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO. 3906
TO BE ANSWERED ON FRIDAY, THE 11TH AUGUST, 2023**

Infrastructural Problems in Districts Courts

3906. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that a number of districts courts are facing infrastructural problems leading hindrance to provide justice for the all;
- (b) if so, the reaction of the Government thereto;and
- (c) whether the Government has prepared any roadmap for taking initiatives to strengthen judicial infrastructure in these courts and if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (c): The primary responsibility for development of infrastructure facilities for judiciary rests with the State Governments. To supplement the resources of the State Governments/UTs, the Union Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for the Judiciary since 1993-94 by providing financial assistance to them in the prescribed fund-sharing pattern between the Centre and States. The scheme covers the

construction of court buildings and residential accommodations for judicial officers of district and subordinate judiciary. From the year 2021, besides court halls and residential units, new components of digital computer room, lawyers' halls and toilet complexes have also been added under the ambit of the above CSS. A sum of Rs. 10051 crores has been released under the Scheme so far since its inception, out of which Rs. 6607 crores (66%) has been released since 2014-15. The scheme has been extended from 2021-22 to 2025-26 with a budgetary outlay of Rs. 9000 crores including central share of Rs. 5307.00 crore for this scheme. There are 21,360 number of court halls and 18,863 number of residential units available in the district and subordinate courts against the working strength of 19,858 Judges/Judicial Officers as on 31.07.2023. Moreover, as per Nyaya Vikas Portal, 2,843 Court Halls and 1,745 residential units are under construction.

The Government is sensitive to the needs of building better infrastructure for the judicial officers of the lower and subordinate judiciary. For time bound and proper implementation of the scheme, there are monitoring mechanisms in place as per the guidelines of the scheme.

There is a High Court Level Monitoring Committee in the State, chaired by the Chief Justices of the respective High Courts and this also has other stake holders such as, Registrar General of the High Court, portfolio judges, Law/Home Secretary of the State and Secretary of the State PWD as members. This committee meets at regular intervals to review the physical and financial progress of the projects running under the scheme.

Apart from this, there is a Central Level Monitoring Committee in the Department of Justice, chaired by Secretary (Department of Justice, Government of India) to review the progress of the projects and iron out any issues that hinder the smooth implementation of the scheme. Regular meetings are being held by this Committee.

Besides, there are regular visits by the officials of the Department of Justice to the States for getting firsthand information on the ground. Regular meetings through video conferencing to sort out the problems of the States/UTs also take place.
